

(c) what is the current hydro-power generation per annum and what is its projection by end of the Twelfth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) Yes, Sir. The Government have taken a number of initiatives to boost hydro-power development and hydro-power projects in order to meet the country's power requirements which include policy initiatives like National Electricity Policy, Hydro-Power Policy, National Rehabilitation and Resettlement Policies, National Tariff Policy etc. except setting up of a hydro-development fund. Apart from these policy initiatives, the Central Government regularly monitors and reviews the implementation of various hydro projects.

(c) As on 30.11.2014, 188 Nos. of hydro stations with total installed capacity of 40798.76 MW including 9 Pumped Storage Schemes (PSS) with installed capacity of 4785.6 MW are under operation. At the end of Eleventh Plan, hydro-power capacity in the country was 38990 MW which is 40798.75 MW at present. A Hydro capacity addition of 10,897 MW is planned for benefits during Twelfth Plan. The total hydro capacity in the country at the end of Twelfth Plan is likely to be 49887 MW.

#### **Progress of power for all programme**

2437. SHRI JESUDASU SEELAM: Will the Minister of POWER be pleased to state:

(a) the details of progress made in implementation of 'Power for All (24x7) Programme';

(b) whether Government is taking any measures to promote the use of renewable energy under this Programme;

(c) if so, the details thereof;

(d) whether Government is focusing on any key States under this Programme; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) Electricity is a concurrent subject and the supply and distribution of electricity in a State falls under the purview of respective State Government/State Power Utility. The Central Government supplements the efforts taken by the State Governments in providing reliable electricity supply to all consumers. Government of India has recently taken a joint initiative to assist States/UTs in preparation of the Action Plans for all the States/UTs for providing 24x7 Power to all consumers.

Accordingly, State specific documents for the State of Andhra Pradesh and Rajasthan have been prepared and action for preparation of State specific documents in respect of other States/UTs planned in time bound manner.

(b) and (c) The use of renewable energy and its promotion as per the existing policies and procedures of the Central and State Governments is also covered in the State/UT specific action plans.

(d) and (e) All the States/UTs are proposed to be covered for preparation of State/UT specific Action Plan documents.

#### **Disposal of fly ash by NTPC, Kahalgaon**

2438. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of POWER be pleased to state:

(a) whether Government is aware that fly-ash emitted from the NTPC plant at Kahalgaon in Bhagalpur is being loaded and unloaded indiscriminately in the residential areas and the railway premises of the city is also being used for this work for a long time;

(b) whether such fly-ash are highly hazardous for human health and life;

(c) if so, whether Government is planning to take any stringent step to stop this loading-unloading of fly-ash in the open residential area immediately; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) NTPC issues fly ash in closed tankers or jumbo bags to the agencies within the plant boundary of Kahalgaon plant in Bhagalpur. Further, the ash is issued to only those agencies who have "No Objection Certificate" (NOC) from Bihar State Pollution Control Board. Subsequently, the agencies are responsible for further bagging and transportation of ash through road/railways.

(b) Fly ash is categorized as high volume low effect waste under Hazardous Material (Management, Handling and Transboundary Movement) Rules, 2008 and is excluded from the category of Hazardous Waste, *vide* Notification dated September 24, 2008, issued by Ministry of Environment and Forests, Government of India.

(c) and (d) Even though fly ash is excluded from the category of Hazardous Wastes and agencies are responsible for ash transportation, however, as a responsible corporate entity, NTPC has taken following steps to arrest fugitive emission:

(i) Installation of wind breaking wall at Kahalgaon Railway Station.